

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

8. COMP.A/37(MB)2024
IN
CP/131(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: Mohan Tolaram Kukreja
Vs
Saiom Developers Private Limited

Section 241(1), 242(4) of Companies Act, 2013, Rule 11 of NCLT Rules 2016

ORDER

1. Ms. Rishika Khandelwal, Ld. Authorized Representative on behalf of the Forensic Auditor present. Mr. Gaurav Mehta a/w Mr. Laxman Gupta, Ld. Counsel for the Petitioner present.
2. Ld. Counsel for the Petitioner submits that the Hon'ble NCLAT has granted **status-quo** Order against Forensic Audit Report submitted by the Auditor.
3. The CA-37/2023 alongwith CP.131/2023 is adjourned to **14.03.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)